

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.5126/2022
(Arising out of impugned final judgment and order dated 13-12-2021
in WC No. 59863/2015 passed by the High Court of Judicature at
Allahabad)

SUN TOWER RESIDENTS WELFARE ASSOCIATION
VERSUS

Petitioner(s)

GHAZIABAD DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(IA No. 42521/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No. 42519/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 17972/2022 (XI)

(FOR ADMISSION and I.R. and IA No.144579/2022-CONDONATION OF DELAY
IN FILING and IA No.144582/2022-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.144580/2022-EXEMPTION FROM FILING O.T.)

Date : 15-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Sunil Kumar Sharma, AOR

For Respondent(s) Mr. Rajat Joneja, Adv.
Mr. Rajesh P., AOR
Mr. Deepanshu Jain, Adv.

Ms. Preetika Dwivedi, AOR

Mr. Ravinder Singh, Sr. Adv.
Ms. Tulika Mukherjee, AOR
Ms. Aastha Shrestha, Adv.
Beenu Sharma, Adv.
Ms. Ekta Bharti, Adv.

Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Pradeep Rai, Sr. Adv.
Ms. Aishwarya Pratap Shahi, Adv.
Mr. Arnav Mittal, Adv.
Ms. Banshika Garg, Adv.
Mr. Vipin Bharati, Adv.
Mr. Shashank Rai, Adv.
Mr. Rudra Pratap, Adv.
Mr. Aakash Sirohi, AOR

Indra Lal, Adv.
Ms. Rajshri Rai, Adv.
Mr. Vinay Rai, Adv.
Ms. Ritika Gaur, Adv.
Apoorv Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on a non-miscellaneous day during 2nd week
of February, 2023.

Counter affidavit, be filed in the meantime.

Rejoinder affidavit, if any, also be filed.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR